IN THE CENTRAL ADMINISTRATIVE TRIAUNAL

AHMEDABAD BENCH

M.A. 118 OF 1992

with

O.A. No. 73 OF 1992. TAXINO.

DATE OF DECISION: 15-7- 1992.

Smt. U.D. Trivedi.	Petitioner
Mr. J.D. Ajmera,	Advocate for the Petitioner(s)
Versus	
Union of India & Ors.	Respondents
Mr. Abil Kuroshi	Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. N. V. Krishnan, Vice Chairman.

The Hon'ble Mr. R.C.Bhatt, Judicial Member.

- 1. Whether Reporters of local papers may be allowed to see the Judgement?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. Whether it needs to be circulated to other Benches of the Tribunal ?

Smt. U.D. Trivedi, J-11, Kalptaru Flats, Mirambica Road, Naranpura, Ahmedabad - 13 (working as In charge Stenographer in respondent No. 4 office).

Applicant.

(Advocate: Mr. J.D.Ajmera)

Versus.

- Union of India, (Notice to be served through the Secretary, Ministry of Health and Family Welfare, Nirman Bhavan, New Delhi - 110 011).
- Director General of Health Services, Ministry of Health and Family Welfare, Nirman Bhavan, New Delhi - 11.
- Directorate,
 National Malaria Eradication
 Programme,
 22, Somnath Mahal,
 Delhi 54.
- 4. Dr. S.C.Dutt or his successor in office, Regional Director, Health & Family Welfare, Anand Estate Industrial Corner, Bapunagar, Ahmedabad-24.

Respondents.

(Advocate: Mr. Akil Kureshi)

ORAL ORDER

M.A.No. 118 OF 1992 With O.A. 73 OF 1992

Date: 15-7-1992.

Per: Hon'ble Mr. N.V. Krishnan, Vice Chairman.

This M.A. has been filed by the respondents in the O.A. The Fourth respondent, who was verified this M.A., states that the applicant has given in writing a letter dated 8.4.92 addressed to the Regional Director (H&FW) RHFW as follows:

"I have given in writing to my Advocate to withdraw my case. This is for your kind information. My case No. is 73/92."

In the circumstances it is prayed in the M.A. that the O.A. be disposed of as having been withdrawn. Mr. Akil Kureshi, learned counsel for the respondents present.

- 2. We notice that a copy of the M.A. was served on Shri J.D. Ajmera who was the counsel for the applicant on record at that time. But he is not present
- 3. We find nothing on record to disbelieve the averments made in the M.A. and the letter reproduced above is clear. Therefore M.A. is allowed.
- 4. This application is therefore closed having been withdrawn. A copy of this order be sent to the applicant in her name and not in the name of her counsel on record.

(R.C.Bhatt)
Member(J)

(N.V.Krishnan) Vice Chairman

vtc.

CENTRAL ADMINISTRATIVE TRIBUNAL AHMEDABAD BENCH AHMEDABAD.

Application No. OA 13	92 of 199	
Transfer Application No.	Old Writ Pet. No.	

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided).

Dated: 8/9/-92.

Counter-signed:

Section Officer Court Officer

Sign. of the Dealing Asstistant

20-9-92

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT AHMEDABAD BENCH

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U.O.J. & ORS.	
PART A B & C	
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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT AHMEDABAD BENCH

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CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH AHMEDABAD.

Submitted:	C.A.T./JUDICIAL SECTION.
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of _	1992.
Miscellaneous Petition N	lo:
of _	•
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Wor	Respondent(s).
This applicat:	ion has been submitted to the Tribunal b
Shri	•
It has been scrutinised the check list in the l	Administrative Tribunal Act,1985. with reference to the poimts mentioned in ight of the provisions contained in the Act,1985 and Central Administrative ules,1985.
The Applicat	ions has been found in order and may be
reasons indicated in th to rectify the same wit for signature.	fixation of date. ion has not been found in order 66r the e check list. The applicant may be advised hin 14 days/draft letter is plac d below Alvacak Alv
ASSTT:	•
S.O.(J): D.R.(J): M1291 KNP181191	1/12/91.
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Advocate Concerned has Fremoned Ifice objection to day ... we may fixed fixe for admition Si & Phristian 92 entre de la companya te and the . di gru 1. 1. 1. 10. · Is well

CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

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9.	Have the chronological details of representations made and the outcome of such representation been indicated in the application.?
10.	Is the matter raised in the application pending before any court of law or any other Bench of the Tribunal ?
11.	Are the application/duplicate copy/spate copies signed.?
12.	Are extra copies of the application with annexures filed.? (a) Identical with the Griginal. (b) Defective.
	(c) Wanting in Annexures
	No. Page Nos. ?
	(d) Distinctly Typed ?
13.	Have full size envelopes bearing full address of the respondents been filed?
14.	Are the given addressed, the registered addressed ?
15.	Do the names of the parties stated in the copies, tally with Name(s) those indicated in the application?
16.	Are the transations certified to bb true or supported by an affidavit affirming that they are true?
17.	Are the facts for the cases mentioned under item No.6 of the application? $\sqrt{}$
	(a) Concise ?
	(b) Under Distinct heads ?
	(c) Numbered consecutively ?
	(d) Typed in double space on one side of the paper ?
18.	Have the particulars for interim order prayed for, stated with reasons.?

Cheisa Cheisa

0A/St./445/91 dt. 29/10/91/0 m. Col/875924

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL AT AHMEDABAD.

ORIGINAL APPLICATION NO. 23 OF 1994.

Smt. U.D. Trivedi

.. Applicant

Versus

Union of India & Ors.

.. Respondents

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Ahmedabad.

Dated:

(J D Ajmera) Advocate for the applicant

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

AT AHMEDABAD.

ORIGINAL APPLICATION NO.

3 OF 1

Smt. U.D. Trivedi,
J-11, Kalptaru Flats,
Mirambica Road,
Naranpura,
Ahmedabad-380 003.
(working as \$n charge
Stenographer in respondent
No. 4 office)

. Applicant

Versus

- 1. Union of India,
 (Notice to be served
 through the Secretary,
 Ministry of H@alth and
 Family Welfare, Nirman Bhavan,
 New Delhi 110 Oll.)
- 2. Director General of Health Services, Ministry of Health and Family Welfare, Nirman Bhavan, New Delhi - 11.
- Directorate,
 National Malaria Ergedication
 Programme,
 Somnath Mahal,
 Delhi 110 254x 054.
- 4. Dr. S.C. Dutt or his successor in office, Regional Director, Health & Family Welfare, Anand Estate Industrial Corner, Bapunagar, Ahmedabad-24.

Respondents.

DETAILS OF APPLICATION:

I. PARTICULARS OF THE APPLICANT :

As whown above.

II. PARTICULARS OF THE RESPONDENTS :

As shown above.

III. ORDER UNDER CHALLENGE:

The applicant challenges an order passed by respondent No. 3 dated 22.8.1991 instructing the respondent No. 4 to withdraw the order passed by him dated 22.7.1991 and also inaction on the part of the respondents in not treating the applicant as deemed to have been promoted on ad hoc basis to the post of Senior Stenographer Gr. II and also not giving any remuneration for rendering higher duties and responsibility.

IV. JURISDICTION:

The applicant states that the application is within the jurisdiction of this Hon'ble Tribunal.

V. LIMITATION &

The applicant further states that the application is filed within the period of limitation as prescribed under section 21 of the Administrative Tribunals Act, 1985.

VI. FACTS OF THE CASE :

(1) The applicant states that she has been appointed as Stenographer on the pay of Rs. 130/- per month in the pay scale Rs. 130-300 w.e.f. 2st April, 1969 by the Regional Director, - respondent No. 4 herein. A copy of the said appointment order dt. 1.4.1969 is annexed

Ann. A

herewith and marked Annexure A. The applicant is S.S.C. and has also passed diploma Secretary courte conducting by the Government. She is serving sincerely, deligently and efficiently. There is no adverse remark against her work or a conduct. The superior authorities have appreciated her work and performance. From time to time, the applicant has been given charge to do thew work of Senior Stenographer Grade II and she has performed the said duties sincerely, deligently and efficiently.

The applicant states that she has been serving (2) in the office of Regional Office for Health and Family Welfare at Ahmedabad, the said office is under the administrative control of respondents No. 1 and 2. There was another office known as Regional Co-ordination Organisation at Baroda. The said office was also under the gamerak administrative control of respondents No. 1 to 3. With a view to co-ordinate the work and with a view to increase efficienty, the Baroda office was shifted to Ahmedabad and both the offices were amalgumated and now it is known as Regional Office for Health and Family Welfare and there is one Regional Director who is the head of the said office and all the staff members who were formally serving at Baroda office are also now under the administrative control of respondent No. 4 for all practical purposes. Both the offices are merged into one and obviously therefore by necessary implication the cadre also merges and seniority and

promotion has to be given as if there is one cadre of staff. The seniority has to be prepared looking to the length of service rendered by each of the employee in seperate offices has to be combined. Though repeatedly by the staff of the earstwhile regional health office represented but so far the Government has not taken any decision thereof. The applicant states that in the earstwhile office of regional mank office for health and family welfare, the post of junior stenographer was in the set up. It is a local cadre and not transferable from Ahmedabad as there is only one office in the Gujarat State. The office which was at Baroda and which is known as Regional Co-ordination Organisation and was all India basis and employees serving there were transferable any where in India. It may be stated that in the offer of appointment, there is a condition that the applicant is liable to be transferred anywhere in India, therefore for all practical purposes, even the applicant's post is All India basis.

(3) The applicant states that at present while both the offices are combined and sitting under one roof and under one head i.e. respondent No. 4, the Stenographers who were junior in length of service in appointment in earstwhile office of regional co-ordination organisation have been promoted to the post of Senior Stenographer Grade II though the applicant being a junior Stenographer is senior is not promoted.

The applicant states that on 31.10.1981 she had made a request to the Regional Director - respondent No.4 inter alia, stating that she has been asked to take the charge of vacant post of Senior Stenographer and therefore she may be given honorarium/adhoc promotion or officiating pay for attending the work of Senior Stenographer Gr.II.

Ahhdxure

Herewith annexed and marked/A-1 is the copy of representa-

tion dt. 31.10.1981. The applicant states that on 21.1.1984

Ann. A-1

Irrigation Programme - respondent No. 3 herein, that the post of Senior Stenographer is vacant and until the said post is S.T. candidate as it is reserved post, the applination may be given ad hoc promotion on Senior Stenographer post. A copy of the said letter dt. 21.1.1984 is annexed herewith and marked Annexure A-2. Again she reiterated the same vide her representation dt. 16.7.1985 which is annexed herewith and marked Annexure A-3. Time and again, she made representation but no make the hint was given to her just and proper request.

Ann.A-3

Ann.A-2

to the higher authorities on one hand she has been given higher responsibility over and above her stenographer duty and nothing has been paid to her for soldering higher responsibility and therefore on 15th Jan., 1986, the applicant addressed a letter to the respondent No.4 inter alia stating that since November, 1981 the post of Senior Stenographer is lying vacant and she is denied

the benefit of senior Stenographer and therefore, she may be given the work load of only Junior Stenographer. A copy of the said letter dt. 15.1.1986 is annexed herewith and marked Annexure A-4. The applicant states that she has worked and held the charge of Senior Stenographer for the period from 1.11.1981 to 15.6.1987 i.e. for 5 years and 8 months inspite of that she has been paid the salary of Junior Stenographer only. Again she was given the responsibility and charge of Senior Stenographer from 22.11.1989 which she soldiered the responsibility for more than one year. The applicant therefore, states that for about 7 years she ha she has worked as Senior Stenographer over and above her normal duty as Junior Stenographer. It may be pointed out that there is only one post of Senior Stenographer Grade II in the office of respondent No. 4. The Senior Stenographer is attached to Regional Director. The person discharging the duty as Senior Stenographer has to do honourest duty. The separate pay scale is prescribed for Junior Stenographer and Senior Stenographer Gr.II from time to time under the different pay revision.

(6) The applicant states that on 29.10.1982, she made representation to the Director General of Health Services respondent No.2 herein pointing out all the necessary details and requested that her case may be considered sympathetically for adhoc promotion to the post of Senior Stenographer and payment of salary for

discharging the work of Senior Stenographer. A copy of the said representation is annexed herewith and marked

Annedure A-5. The applicant's representation was forwarded

by the Regional Director to the Director General Health

Services vide his letter dt. 9.11.1990 is annexed herewith

and marked Annexure A-6. In the said letter it is inter

alia stated that this office feels that some monetory

intensives may be given to the applicant for holding

additional charge. The applicant stees that thereafter,

axdex passed by re the Dy. Director Administration(P & H)

office of respondent No. 2 vide his communication dt.

8.1.1991 addressed a letter to the respondent No. 4 stated

that the Regional Director being the appointing authority

in respect of Group 'C' and 'D' staff is empowered to

decide the matter within deligation of powers. A copy of

the said letter dt. 8.1.1991 is annexed herewith and

marked Annexure A-7.

received from the respondent No. 2 office (Ann.A-7), the respondent No. 4 passed an office order bearing No. 2(UDT)91/219 dt. 22.7.1991 interi alia stating that the Mr. K. Rajula Stenographer Gr.II of N.M.E.P. on his transfer to C.G.H.S. Hyderabad on 17.7.1991 and charge report submitted by the applicant Stenographer Gr.III of Family Welfare was ordered to issue to the applicant Stenographer Gr.III to officiate against vacancy of Stenographer Gr.III under the N.M.E.P. for the period of

8

Ann. A-6

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Ann.A-7

4

3 months w.e.f. 18.7.1991 or till the post is filled up by regular candidate. It is inter alia stated in the said office order that this involves the duties and responsibility of higher post and cadre. A copy of the said order dt. 22.7.1991 is annexed and marked Ann.A-8. The applicant states that thereafter order passed by respondent No. 4 dt. 22.7.1991 has been proceeded by his order dt. 30 July, 1991, it is inter alia stated in the said order dt. 30 July, 1991 that the applicant to hold the additional charge of Stenographer Gr.II for a period of 3 months w.e.f. 18.7.1991 or till the post is filled up by regular candidate. A copy of the order dt. 30 July, 1991 is annexed and marked Ann. A-9. Ann. A-9. The applicant states that even at present she is working and discharging the duty of Stenographer Gr.II inspite of that she has not been paid the salary and/or remuneration of the said post. It appears that office of respondent No. 3 issued memorandum bearing No. 10-4/73 NFEP(Adm) dt. 22.8.1991 addressed to respondent No. 4 inter alia stated that the Director National Malaria Ercedication Programme is the appointing authority in respect of Group III post. On the strength of NMEP the appointment of Smt. U.D. Trivedi(Applicant) to the post of Stenographer Gr.II has been issued without prior approval of Directos, N.M.E.P. which is considered to be not in order and will bring wrong precedent. Therefore, respondent No. 4 was instructed to withdraw the office

order dt. 22.7.1991 (Ann.A-7). A copy of the order passed by respondent No. 3 dt. 22.8.1991 is annexed and marked Ann.A-10 Annexure A-10. The respondent No. 4 in view of the above referred instruction cancelled his office order dt. 22.7.1991.

The applicant states that she has been discharging duties of Stenographer Gr.II as before. The applicant states that respondent No. 4 has referred the matter to the Pay and Accounts Officer, Ministry of Health & Family Welfare, Bombay vide his letter dt. 30 July, 1991. A copy of letter dt. 30 July, 1991 is annexed herewith and marked Annexure A-11. The Bombay office vide letter dt. 2.8.1991 informed that since she was holding two separate cadres, it cannot be termed as a promotion regarding intensive. The said office opined that there is no provision in the rules. However, he further stated that

Ann. A-12.

Ann. A-11

of work done by the Govt. employee. A copy of the said letter dt. 2.8.1991 is annexed and marked Annexure A-12. The applicant states that therefore, it is clear from the above referred that thus she has been working as Senior Stenographer and the said post is vacant for fairly a good time and it is the only post in the office, of respondent No.4. The applicant is not given the benefit of addic promotion though she has been working on the said post. The said action of the respondent is illegal,

overtime allowance can be paid for the additional work

if the head of office satisfies himself about the nature

discriminatory and violative of articles 14 and 16 of the Constitution of India.

The applicant, therefore, files this applica-(9) tion on the following amongst other grounds :-

i)

GROUNDS:

That the impugned order passed by respondent No. 3 instructing respondent No.4 to withdraw the orders passed by respondent No. 4 in favour of the applicant is illegal and bad and arbitrary and lack sence of justice and violative of articles 14 and 16 of the Constitution. It is submitted that it is the elimentary principle of the service that the employee may be paid the salary for the work and duty performed by him but it is unfortunate that the Central Govt. should not be proved to be a mode#n employer by giving proper salary for the work taken by the employee i.e. am applicant. The said action of the respondent authorities is arbitrary and exploited the applicant. It is submitted that as stated earlier, the applicant has worked as Senior Stenographer, over and above her normal duty from 1.11.1981 to 15.6.1987 and also subsequent ofders and also she has worked as such inspite of that she has not been paid the remuneration for performing higher duties. It is submitted that there is no dispute that the post of Senior Stenographer carries higher pay scale. It is also not dispute that the post of Senior Stenographer carried higher responsibility and

duties. Once having excepted this principle, it does not lie in the mouth of the Central Govt. to deny the applicant to one or other pritex his legitimate right. It is submitted that the applicant is entitled to all consequential benefit from 11 1.11.1981 for the work done by her and treating the said period as ad hoc promotion or atleast she should have been paid the charge allowance. It is submitted, that, therefore, the respondent authorities may be directed accordingly.

It is further submitted that after considering ii) the facts of the case, the respondent No. 4 had passed order giving ad hoc promotion to the applicant for a period of three months or till a regular Senior Stenographe resume duty. It was a favourable order passed in favour of the applicant which created some rights in favour of the applicant. The respondent No. 3 vide his communication dt. 22.8.1991 ordered to cancel the same. It appears that respondent No. 4 has not so far cancelled the orders given to the applicant. It is submitted that even earlier the respondent No. 4 had wa sought guidance of the higher authorities and at that time respondent No. 4 was informed by the higher authorities that respondent No. 4 is the appointing authority of group 'C' and 'D' post. The post of Senior Stenographer Gr.II falls within category of Group 'C'. Therefore, now it is not open for respondent No. 3 to again instruct the respondent No. 4 contrary to that what was previously informed to him. It is submitted that

12

therefore once respondent No. 4 has given ad hoc promotion to the applicant it cannot be withdrawn or cancelled without any just and proper reason. It is submitted that even at present the said post is vancant and non one has been posted. The applicant is rendering her services as Senior Stenographer Gr.II. It is submitted that the pay scale of Junior Stenographer Gr.III is Rs. 1200-2040 whereas the pay scale of Senior Stenograher Gr.II is Rs. 1400-2600. It is submitted that even the person sax who has about 5 years servite as Junior Stenographer Gr. III is eligible to be promoted to the post of Senior Stenographer Gr.II on the basis of seniority. The applicant is far senior than any other person. It is submitted that there are only two posts of Stenographer in all one is of Junior Stenographer and obber is of Senior Stenographer. Therefore, except the applicant, there is no other Stenographer in the office. It is submitted that therefore, for from all point of view, the applicant is entitled to be treated as adhoc promoted and entitled to the different of salary for the work done; It is submitted that the applicant is entitled to the remuneration for the work done by he her.

iii) It is further submitted that as stated above, the applicant has served for more than about 7 years as Senior Stenographer Gr.II over and above her normal duty as Junior Stenographer Gr.III and therefore, she is entitled to be promoted to the post of Senior

Stegographer Gr.II and also entitled to all other consequential benefits.

VII. RELIEF SOUGHT FOR :

- Allow this application and quash and set aside
 the orderx passed by respondent No.3 dated
 22.8.1991 (Annexure A-10) and declare that
 the applicant is deemed to have been promoted
 to the post of Senior Stenographer Grade II
 from the date from which she hald the charge
 for the said post and direct the respondents
 to give all the difference of salary and all
 other consequential benefits to the applicant;
- nate or servant in any manner cancelling the and or modifying the order passed by respondent No.4 dated 30th July, 1991 and direct the respondents to treat the applicant as promoted on adhoc basis and to pay difference of salary and grant benefits of seniority and other consequential benefits.
- C) Pass such other and further orders as may be deemed fit and proper by this Hon. Tribunal.

VIII. INTERIM RELIEF IF PRAYED FOR :

A) Pending admission, a hearing and final disposal of this application, this Hon'ble Tribunal may be pleased to issue an ad interim injunction restraining the respondents, their agents,

M

subordinate, servant, from in any manner withholding the salary of the applicant as Senior Stenographer Gr.II and direct them respondents to pay the applicant, the salary in the grade of Senior Stenographer Rs.1400-2600 with usual allowances.

IX. REMEDY EXHAUSTED :

The applicant declares that she has exhausted the remedy by filing representations to the authorities.

X. MATTER NOT PENDING :

The applicant further declares that no matter is pending with regard to the subject matter of this application before any authority or in any court of law in India.

XI. PARTICULARS OF THE POSTAL ORDER IN RESPECT OF COURT FEES:

i) POSTAL ORDER NO. : 875924

ii) DATE : 29-10-91

III) NAME OF ISSUING High Concet

iv) POST OFFICE AT Ahmedasad.

XII. WNDEX:

An Index in duplicate is annexed with this application.

XIII. ENCLOSURE:

As shown in Index.

Place: Ahmedabad

Date : 29 -10-91

(dicely

Verification

I. UD. Trivedi. residing at Ahmeeli3ad.

Western as Regional Director Healtho Survitage

Welfast.

do hereby state and verify that what has been sted herein

above is true to my personal knowledge and belief and I believethe same to be true and that I have not suppressed any material facts.

Place: Ahmedasad

Dated : 29-10-91.

-7-0- Himon

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. other allo

No·1-9/66-FP-(Abd)/7134
GOVERNMENT OF INDIA
OFFICE OF THE REGIONAL DIRECTOR (FAMILY PLANNING & MCH)
REGIONAL HEALTH
OFFICE,

17, Lalit Kunj Navrangpura, Ahmedabad-9. Dated the 3 Apr. 1989.

APPOINTMENT ORDER

Miss. Urmilaben K. Pandya is appointed as Stenographer on a pay of Rs.130/- p.m. in the scale of pay of Rs.130-5-160-8-200-EB-8-256-EB-8-280-10-300 in a purely temporary capacity with effect from 1.4.1969 F.N. until further orders subject to the verification of antecidents and character.

Sd/-Regional Director (FP & MCH)

copy to :

- 1. Kum. U.K. Pandya.
- 2. The Accountant General, Gujarat Rajkot Branch, Rajkot.
- 3. Case file No.

of Shri

4. Spare copies (two)

Sd/Regional Director (FP & MCH)

Tout Cut

Annexure: A/1.

Ahm eda bad.

Date: 31.10.1981.

To;

The Regional Director, (H & FW) RHFW, Ahmedabad.

Sir,

As Mrs. Tahil Ramani, Sr. Stenographer has taken voluntary retirement, I have been asked to take the charge of the vacant post, which is greater responsibility. Hence, I request you that as per rule, I may be given some Honorarium/or Officiating pay for attending the work of Sr. Steno over and above my normal duties.

Yours faithfully, Sd/_ U.D. Trivedi Stenographer.

love (col)

Annexure: A/2.

RHFW, Ahmedabad.

Date: 21.1.84.

To
The Director,
N.M.E.P.
22, Shamnath Marg,
Delhi - 110054.

Sir,

I, the undersigned, Smt. U.D.Trivedi, Jr. Stenographer of this office beg to submit the following for your kind consideration.

There are two posts of Stenographer in this office, one at the scale of %.425-700/- Sr.Post on NMEP side and other one Jr. post in the scale of Rs. 330-560/- on FW side. From 1.11.1981 the post of Sr. Stenographer is lying vacant. I am being the Jr. stemographer takes all the workload of Sr.as well as Jr. Stenographer in this office since 1.11.81. I have to attend the dictation of 3 Cl.I officer (including R.D. whose post is super time grade) involving F.P. monthly reports to Secretary, R.D's Tour report, Mass Media report, NMEP report, Entomological report etc. Over and above monitoring Projects and other typing work on administration side. Also maintains F.W. Programme files and confidential records. It is heard that the post of Sr. Stenographer is reserved for S.T. candidate on NM EP side. It is requested that until the post is filled up by ST candidate, an adhoc appointment may be given to me an Sr. Stenographer's post since I am the person at present doing all the work of Sr. stenographer as well as Jr. stenographer.

Your kind approved for the same may be given.

Pours faithfully,

Annexure : A/3

From: Smt. U.D. Trivedi Jr. stenographer RHFW, Ahmedabad.

Date: 16th July, 1985.

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Smt. Serla Grewal, IAS, Secretary to Govt. of India, Ministry of Health & F.W. Nirman Bhavan, New Delhi 11.

(THROUGH PROPER CHANNEL)

Sir.

With reference to Ministry of Finance, Deptt. of Expenditure, New Delhi O.M.No.F 7(10)_E.III/83 dt. 28.7.83 forwarded to this office vide Ministry of H & FW letter No.A.12034/3/83 Coordn. dt.20th August,83, I had already represented vide my representation dt. 15th Nov.83 for selection grade which was forwarded by this office letter No.2_UDT/83.84/1081 dt.17.11.83 (copies enclosed) . Since I have completed 3/4th span of the scale in the pay scale of %.330-560/- as also completed more than 16 years of service, I am eligible for selection grade as per condition laid down in the under reference. Inspite of my representations, nothing has been heard from Ministry so far. It is requested that my case for selection grade may please be considered sympathetically as I, the Junior Stenographer on FW side have no promotional avenue in foreseeable future under the x existing service conditions.

> Yours faithfully, Sd/_ U.D. Trivedi.

Encl: Two.

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Annexure : A/4.

From: Mrs. U.D. Trivedi, Jr. Stenographer (FW)

Date: 15th January, 1986.

To;

The Regional Director (HFW) RHFW, Ahmedabad.

Sir,

Since November, 1981 the post of Senior Stenographer is lying valant and I am given the benefit of only Junior Stenographer's post. Since I am denied the benefit of the vacant post of Sr. Stenographer, the workload to be given to me may be only to the extent of Jr. Stenographer (Family Welfare).

Yours faithfully,

(U.D.Trivedi)

Jr. Stenographer (FW)

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Annexure: A/5

From: Smt. U.D. Trivedi Jr. Stenographer, RCH&FW, Anand Estate, Industrial Corner, Bapunagar, Ahmedabad—380024.

Date: 29th Oct., 1990.

To;

The Director General of
Health Services,
Dte General of Health Services,
Nirman Bhavan,
New Delhi 110011 ATTN: Sh.P. Khare, Dy.Director (Admn)/
PH.

THROUGH PROPER CHANNEL

Sir,

I, the undersigned, is a Junior Stenographer of Regional office for Health & FW, Ahmedabad office, serving since 1969 (21 yrs.) on the same post and in the same grade. As per the seniority list, circulated vide Ministry of Health & Family Welfare letter No. 11019/3/82-Estt.III dt. 12.1.1983, I am the senior most Junior Stenographer among all the RHOs.

From 1.11.1981 to 15.6.1987 (5 yrs. 8 months), I was doing the work of Senior Stenographer over and above my normal duties as Junior Stenographer. I represented to Ministry as well as Dte. NMEP for ad-hoc promotion to the post of Sr. Stenographer/selection grade/honorarium, but till date nothing has been done in my case.

Again, from 22.12.1989, till date, I am attending the duty of Sr. Stenographer as the post is lying vacant. There are three officers including Regional Director (H&FW) who is Specialist Grade II officer and I have been doing the work of Sr. Stenographer in addition

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to my normal duties without any promotion or any monetory gain. For short period, the additional duties are welcomed; but for years together I have not been given any incentive neigher promotion on ad-hoc basis nor monetory benefit. So I feel 'the integrarion is made only to increase frustration among F.W. staff".

Looking to the above points, I am to request you to consider my case sympathetically for ad-hoc promotion to the post of senior stenographer or payment of honorarium for discharging the additional work of Sr. stenographer, till this post is filled up, I shall be highly obliged.

Awaiting for favourable reply,

Yours faithfully, Sd/_ U.D. Trivedi.

Prin cult

Annexure: A/6

No · 4-2/Admn/791 ·

To:

The Director General of Health Services, Ministry of Health & FW. Nirman Bhavan, NEW DELHI _110011 ATTN: Shri P . Khare .

Subject: Ad-hoc promotion/Honorarium to Mrs. U.D. Trivedi, Stenographer Gr.II, RH & FW, Ahmedabad.

Sir.

Kindly find herewith an application from Smt. U.D. Trivedi, Stenographer Gr.III of this office for necessary action at your end.

- Smt. Trivedi is serving as Stenographer Gr.III, since 1969, in the pay scale of Rs·1200;2040 (Revised). She is from F.W. side and was recruited locally.
- There is a vacant post of Gr.II in the pay scale of Rs.1400-2300/- which is on NMEP cadre. Director, NMEP, Delhi has already taken action to fill up the said post.
- Smt. Trivedi has been holding the current charge of 4. duties of the Stenographer Gr.II in addition to her normal duties.
- Though this office feels that some monetary incetive 5.• should be given to Smt. Trived for holding additional charge, this office is not aware of any such Rule which will allow her to draw any such monetary incentive.

: 2:

Rules, if any, permits her to draw additional monetary incentive may kindlybe intimated to this office.

Yours faithfully,

Sd/- Regional Director,

(H & FW)

Ahmedabad.

Encl : 2 copies.

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Annexure: A/7

No •A •60011/10/88_R•D•Cell Government of India Directorate General of Health Services

Nirman Bhavan, New Delhi. Date: 8.1.1991.

To;

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The Regional Director, Regional office for Health & Family Welfare, Anand Estate, Industrial Estate Corner, Bapunagar, Ahmedabad.

Sub: Mrs. U.D. Trivedi, Steno Gr.III Grant of promotion/Honorium.

Sir,

I am directed to refer to your letter No·4-2/Admn/791 dated 9·11·1990 on the subject mentioned above and to say that the Regional Director being the appointing authority in respect of Group 'C' and 'D' staff is empowered to decide the matter within the delegated powers· Prima facie, however, no case for ad-hoc promotion/honorium appears justified·

Yours faithfully, Sd/-Prakash Khare Dy. Director Admn.(PH)

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Annexure : A/8

No.2 (UDT/91/219 Government of India Regional office for Health & FW, Anand Estate, Industrial Estate Corner, Bapunagar, Ahmedabad-380024

Date: 22.7:1991.

OFFICE ORDER:

In continuation of this office order No. dt.

17.7.91 regarding taking over the charge from Shri

K. Rajulu, Stenographer Gr.II of N.M.E.P. on his

transfer to CGHS, Hydrabad on 17.7.91 (A.N.) and

the charge report submitted by Smt. U.D. Trivedi,

Steno Gr.III of Family Welfare component, order is

hereby issued to Smt. U.D. Trivedi, Stenographer. Gr.III to

to officiate against the vacancy of Steno. Gr.II under

N.M.E.P. for the period of 3 months e.e.f. 18.7.1991

or till the post is filled up by regular candidate

whicheveris earlier. This will involve the duties

and responsibilities of a higher post and greater

importance than the post she is holding at present.

Her pay will be fixed as per rules.

Sd/-(S.C. Dutt) Regional Director (H&FW) Ahmedabad.

To; Smt. U.D. Trivedi, Stenographer, Gr.III, R.O.H.& F.W., Ahmedabad. : 2:

Copy to :

- 1. A/Cs. Sec. RHFW, Ahmedabad.
- 2. The Pay & A/Cs. officer, Bombay.
- 3. The Director, NMEP, Delhi.
- 4. Personal File of Smt. Trivedi.

(S.C.Dutt)
Regional Director
(HEFW), Ahmedabad

(mcm)

Annexure: A/9

No.2(UDT)/91/232

Government of India,

Ministry of Health and Family Welfare
Regional office for Health and F.W.

Anand Estate, Industrial Estate Corner, Bapunagar, Ahmedabad 380024.

Date: 30.7.91.

OFFICE ORDER.

In supersession of this office order No·2 (UDT)/91/219 dt·22·7·91 regarding taking over the charge from Shri K. Rajulu, Stenographer Gr.II NMEP, on his transfer to CGHS, Hyderabad and the charge report submitted by Smt. U.D.Trivedi, Steno.Gr.III, order is hereby issued to Smt. U.D.Trivedi, Steno. Gr.III to hold additional charge of Steno Grade II for a period of 3 months w.e.f. 18·7·1991 or till the post is filled up by a regular candidate, whichever is earlier. This will involve duties and responsibilities of a higher post and greater importance in addition to the duties and responsibilities she is already holding at present. Her pay fixation/incentives will be done as per Rules.

Sd/- S.C. Dutt. 30/7/91.
Regional Director
(A & FW)
Ahmedabad.

To; Smt. U.D. Trivedi, Stenographer Gr.III, RHFW, Ahmedabad. : 2:

Copy to :

- 1. A/Cs Section, RHFW, Ahmedabad.
- 2. The Pay & A/Cs officer, Bombay.
- 3: The Director, NM EP, Delhi.
- 4. Personal File of Smt. Trivedi.

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Regional Director

(H & FW)

Ahmedabad.

Annexure : A/10.

No·10-4/73-NMEP(Admn) Government of India, Dte· National Malaria Eradication Programme, 22-Sham Nath Marg, Delhi - 110054.

Dated: 22 Aug • 1991 •

M EMORAN DUM

Subject: Filling up the post of Stenographer, Grade-II at R.O.H. & F.W., Ahmedabad.

Reference his office order No \cdot 2 (UDT)/91/219 and 232 dated 22 \cdot 7 \cdot 91 and 30 \cdot 7 \cdot 91 \cdot

The Regional Director is informed that the Director, N.M.E.P. is the appointing authority in respect of Group—C posts borne on the strength of NMEP. The appointment of Smt. U.D. Trivedi to the post of Stenographer Grade—II has been issued without prior approval of the Director, NMEP. which is considered to be not in order and will bring wrong procedence. Therefore the Regional Director is hereby informed to withdraw the office order dtd. 22.7.91.

Action is being taken to fill up the post at this Directorate.

Sd/-For Director

The Regional Director, R.O.H.& F.W.,
Ahmedabad.

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Copy to : Director (A & V), Dte.G.H.S., Nirman Bhavan, New Delhi.

2. Pirex Dy. Director, (A&V) Dte.General of Health Services, Nirman Bhavan, New Delhi.

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Annexure: A/11. Dr. S.C. Tutt Regional Director (H&FW) Government of India, Office of the Regional Director Regional office for Health & Family Welfare Industrial Estate Corner, Bapunagar, Ahmeda bad 380024 • Date: 30 . 7 . 91 . Dear Shri, This office has issued an office order to Smt. U.D. Trivedi, Stenographer Gr. III (FW) to hold the additional charge of Stenographer Gr.II (NMEP) for 3 months w.e.f. 18.7.91. 2. The post of Steno Gr.II is under NMEP cadre under Budget head 2210 (PH) and Mrs. Trivedi belongs to FW cadre under Budget head 2211 (FW) . Mrs. Trivedi's duties now involves responsibilities of a higher post in a different cadre/line of promotion. Kindly let this office know how her pay is to be fixed or incentives for working on higher post can be given copy of office order issued to her is attached herewith for your information. With kind regards, Yours Sd/- S.C. Dutt. Shri T. Venkatramani, Pay & Accounts officer, Ministry of Health & FW Govt. Medical store Depot Compound, Bombay Central, Bombay-400008. Encl : one.

Statement showing details of Pay & Pay scale of Stenographer Gr.II and Gr. III.

Scale of pay of steno Grade III. Scale of Pay of Steno Grade II.

1 · Rs • 1200 – 30 – 1560 – EB

Rs • 1400-40-1600-50-2300 EB-60-2600/-

2. Pay drawn by Smt.
U.D.Trivedi, as on
date 17.7.91 Rs.1680/-p.m.

To;

Shri T. Venkatramani
Pay & Accounts officer,
Ministry of Health & FW
Govt. Medical Store Depot Compound,
Bombay Central, Bombay - 400008.

Encl : one.

And Cars.

Annexure: A/12.

PAY AND ACCOUNTS OFFICE Ministry of Health & Family Welfare.

Govt. Medical Store Depot Compound, Bombay Central, Bombay-400008.

No .PAQ/MHFW/PC/RHO A' bad/942.

Dt. 2.8.91.

To Venkataramani Pay & Accounts officer,

Dear Dutt,

I am to refer to your D.O. letter No. 2 (UDT)/91/234 dt. 30.7.91 regarding certain clarification on grant of incentives to Smt. U.D. Trivedi, Steno and to state as follows:-

Since Smt. U.D. Trivedi was holding dual charge for three months, she cannot be given the benefit of fixation of pay. Fixation of pay can be done only on promotion from one post to another post. Since she was holding two separate charge it cannot be termed as a promotion.

Secondly, as far as granting of incentives is concerned there is no provision in the rules. Even honorarium cannot be sanctioned as per FR 46(6) Govt. of India, Min. of G.M. No.F.16(25)/EII(B)/60 dtd. 21.9.60.

However, OTA can be paid for additional work in Head of the office satisfy himself about the nature of

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additional work done by the Govt. servant and a separate budget is provided under OTA, No.OTA can be paid without a separate budget.

Yours sincerely, Sd/_Venkataramani.

Dr. S.C. Dutt, Regional Director, Regional Health office, Ahmedabad.

for (on)